## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No. HCM. III/240/2016/Pt/	Dated, Shillong the 30 <sup>th</sup> May 2018
It is hereby notified to all concerned that item	no. 2 appearing in the Advance Cause
List for 31.05.2018 of Court No. 1, being a Division	Bench matter, stands deleted.
	By order,
	REGISTRAR
Memo No. HCM. III/240/2016/Pt/ 6 Ot A	Dated, Shillong the 30 <sup>th</sup> May 2018
	Dated, Simong the 30 Way 2018
Copy for information to: -	
1. The Joint Registrar -cum- Secretary to Hon'ble th	e Chief Justice, High Court of Meghalaya,
Shillong.	
2. The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.	
3. The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.	
4. The P.S to Advocate General, High Court of Meghalaya, Shillong.	
5. The Central Government Counsel, High Court of Meghalaya, Shillong.	
6. Mr, Sr. Advocate, High Court of Meghalaya, Shillong.	
7. President / Secretary, High Court Bar Association, Shillong.	
8. Court Master-I for information and necessary action.	
J. The Systems Analyst, High Court of Meghalaya, Shil	llong for uploading the same on the Official
Website.	
10. Notice Board.	
11. Office File.	

REGISTRAR